# GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

#### LOK SABHA

### **UNSTARRED QUESTION NO.656**

TO BE ANSWERED ON THE 18<sup>TH</sup> NOVEMBER, 2016

## MODERNIZATION OF DEFENCE FORCES

656. SHRI P.K. BIJU:

SHRI V. ELUMALAI:

SHRI RAJENDRA AGRAWAL:

Will the Minister of DEFENCE | | kk ea=h be pleased to state:

- whether all three wings of the Indian Defence Forces need modernisation at a rapid pace to match with forces of other countries and if so, the details thereof;
- whether the Government is stressing on self-reliance on this issue, particularly in acquiring aircraft and other equipment produced indigenously and, if so, the details thereof:
- whether the speed of modernization of the Armed Forces is slow and if so, the (c) details thereof along with the reasons therefor;
- whether several projects for modernization of the armed forces are pending and if so, the details thereof along with the reasons therefor; and
- the steps taken by the Government to complete the modernization projects under the fixed timeframe?

#### A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH BHAMRE)

रारायमं ी

(डा. स्भाष भामरे)

Modernisation of the Armed Forces is a continuous process (a) to (e): and is undertaken based on threat perception, operational challenges and technological changes required to keep the Armed Forces in a state of readiness to comprehensively meet various security challenges. During 2015-16, 61 Contracts have been signed for capital procurement of defence equipment for Armed Forces including Radars, Missiles, Rockets, Helicopters, Aircrafts and Simulators.

A number of measures have been taken to achieve self-sufficiency in defence production by harnessing the capabilities of the public and private sector. These measures include provisions for according priority and preference to procurement from Indian vendors under the Defence Procurement Procedure, liberalization of the licensing regime and providing access to modern and state-of-the-art technology to Indian industry by raising the cap on FDI in the defence sector.

The DPP-2016 has introduced provisions for expediting the procurement process. The progress of procurement cases is also monitored frequently and closely at various levels in the Government.

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